

CENTRAL ADMINISTRATIVE TRIBUNAL, LUCKNOW BENCH, LUCKNOW

**Original Application No.344/2011
This the 13th Day of September 2011**

**Hon'ble Mr. Justice Alok Kumar Singh, Member (J)
Hon'ble Mr. S.P. Singh, Member (A)**

Sanjay Choudhary aged about 33 years, son of Shri Pati Ram Choudhary, resident of Plot No.27, Osho Nagar, Manak Nagar, Lucknow.

...Applicant.

By Advocate: Sri D.N. Uapdhayay.

Versus.

1. Union of India through its General Manager, Northern Railway, Baroda House, New Delhi.
2. Divisional Railway Manager, Northern Railway, Hazratganj, Lucknow.
3. The Assistant Personal Officer/Manager, Northern Railway, Lucknow.
4. Senior Mandal Adhikari, Northern Railway, Lucknow.
5. Senior D.M.E. (Diesel), Diesel Shed, Alambagh, Lucknow.

.... Respondents.

By Advocate: Sri Rajendra Singh.

ORDER (Dictated in open Court)

By Hon'ble Mr. Justice Alok Kumar Singh, Member (J)

Heard the learned counsel for the parties and perused the material on record.

2. This O.A. has been filed for the following relief's:-

"(i). Issue an order or direction canceling the result declared on 21.07.2011.

(ii). Issue an order or direction directing the respondent not to give joining to the candidates.

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(iii). Issue an order or direction directing the respondents to consider the candidate of talented quota.

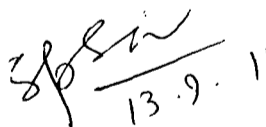
(iv). Issue an order or direction directing the respondents to cancel the candidature of those candidates who is not eligible to sit in the examination.


(v). Issue an order of direction which this Hon'ble Court deem just and proper in the circumstances of the case.

(vi). Allow the present Original Application with costs."

3. The learned counsel for the respondents submits that this O.A. has become infructuous in view of the fact that on the basis of the result declared on 21.07.2011 (Annexure-5) which has been impugned here, the selected persons have already started working on probation by joining training in view of order dated 21.01.2011 (Annexure-6). In response to this, the learned counsel for the applicant submits that he has no instructions in this regard.

4. As the impugned result has already been acted upon and selected persons have already joined on probation, as per above statement given at the Bar, this O.A. has become infructuous and as such it deserves to be dismissed. Accordingly, it is so ordered. No order as to costs.


(S.P. Singh)
Member (A)
13.9.11


(Justice Alok Kumar Singh)
Member (J)
13.9.11

Amit/-